CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 22.01.2013

OA No. 42/2013

Mr. Vijay Saini, proxy counsel for Mr. S.S. Hasan, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the impugned order dated 19.06.2012 (Annexure A/1) order dated 23.07.2012 (Annexure A/2) & order dated 24.09.2012 (Annexure A/3) may kindly be quashed and set asides, besides praying that the respondents may be directed to allow the applicant to join in the office of the Dy. FA & CAO (Workshop & Stores Accounts), NWR, Ajmer, pay subsistence allowance to the applicant @ 75% of his salary on completion of 90 days of suspension, make payment of subsistence allowance after June 2012 immediately and revoke the prolonged suspension of the applicant.

- 2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted representation dated 13.08.2012 (Annexure A/18), representation Annexure A/20 and representation dated 24.09.2012 (Annexure A/21) before the respondents, which is still pending for consideration. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the said representations by way of passing a reasoned and speaking order.
- 3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 13.08.2012 (Annexure A/18), representation Annexure A/20 and representation dated 24.09.2012 (Annexure A/21) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.
- 4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.
- 5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

/c.s.Kallymn (JUSTICE K.S. RATHORE) JUDICIAL MEMBER

<u>Kumawat</u>